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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

08.02.2012

OA No. 68/2012 with MA 28/2012

Mr. C.B. Sharma, Counsel for applicant.

The present OA is directed against the Memo dated 28.01.2010, 28.12.2007 and 14.05.2007 (Annexures A/1 to A/3 respectively). In this case the punishment order has been upheld by the Reviewing Authority against the order dated 28.12.2007 passed by the Appellate Authority and the order dated 14.05.2007 passed by the Disciplinary Authority. The applicant preferred a review dated 24.04.2010 under Rule 20 of Gramin Dak Sevaks (Conduct and Employment) Rules 2001 and the same is pending for consideration.

Having heard the learned counsel for the applicant and upon perusal of the material available on record and that since the Review is pending, we are of the view that ends of justice will be met if we direct the Reviewing Authority to decide the Review Petition of the applicant dated 24.04.2010 expeditiously but in any case not later than a period of three months from the date of passing of this order.

The applicant is at liberty, if any prejudicial order is passed against him, to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

K. S. Rathore

(Justice K.S.Rathore)
Member (J)

Copy given vide No. 155

Dated 10-2-12

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